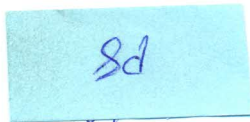


2. It is pertinent to mention that the financial creditor has filed this application when notice was issued in a petition filed by the corporate debtor himself in CP No.349/KB/2017. After receiving the notice, financial creditor has filed this application under Sec.7 of the I & B Code. The application filed under Sec.10 of I & B Code has been allowed for initiation of corporate insolvency process. Therefore, no second application against the same corporate debtor is maintainable. As such, the petitioner deserves to be dismissed.

ORDER

The petition filed by the applicant/financial creditor Asset Reconstruction Co. (I) Ltd. is dismissed.



**Jinan K.R.,
Member (J)**



**V. P. Singh,
Member (J)**

Signed on 8th January 2018